

FORM A

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S VNR INFRA METALS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	NAME OF THE CORPORATE DEBTOR	M/S VNR INFRA METALS PVT LTD
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	17 TH SEPTEMBER 2009
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	UNDER COMPANIES ACT 1956
4.	CORPORATE IDENTITY NUMBER/LIMITED LIABILITIES IDENTIFICATION NUMBER OF CORPORATE DEBTOR	CIN NO: U63090TG2009PTC065104
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	REG. OFFICE: 8-2-310/17, ROAD NO 14, BANJARA HILLS, HYDERABAD - 34 CORPORATE OFFICE: 8-2-322/D, ROAD NO.3, BANJARA HILLS, HYDERABAD – 500 034, TELANGANA
6.	INSOLVENCY COMMENCEMENT DATE IN RESPECT OF CORPORATE DEBTOR	DATE OF FILING OF PETITION IS 11 TH JANUARY 2017 AND DATE OF ADMISSION IS 03 RD MARCH 2017
7.	ESTIMATED DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	180 DAYS FROM THE DATE OF ADMISSION i.e. BEFORE 02 ND SEPTEMBER 2017
8.	NAME, ADDRESS, EMAIL ADDRESS AND THE REGISTRATION NUMBER OF THE INTERIM RESOLUTION PROFESSIONAL	Mr. ARUN KUMAR MALANI (IP REGISTRATION NO: IBBI/IPA-001/IP-00040/2016-17/1724) 6-1-68/33, DRAM VALLEY P306PVNR, SHIVRAMPALLY, RR DISCT – 50005, A-43, Pri2, HYDERABAD, TELANGANA. EMAIL: arunkumarmalani@gmail.com PH:+91 89770 55544
9.	LAST DATE FOR SUBMISSION OF CLAIMS	16 TH MARCH 2017

Notice is hereby given that the National Company Law Tribunal, Hyderabad Bench has ordered the commencement of the corporate insolvency resolution process against the Corporate Debtor **M/s VNR Infra Metals Pvt. Ltd., on 3rd March 2017.**

The **creditors of M/s VNR Infra Metals Pvt. Ltd.,** are hereby called upon to submit a proof of **their claim on or before 16th March 2017** to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of the claims by in person, by post or by electronic means.

Submission of false or misleading proofs of claims shall attract penalties.


ARUN KUMAR MALANI
Date: 06-03-2017, Hyderabad

